

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2646

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/ AGRAHAYANA 24, 1937 (SAKA)

AMENDMENT TO CRIMINAL PROCEDURE CODE, IPC AND INDIAN EVIDENCE ACT.

2646. DR. THOKCHOM MEINYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend Criminal Procedure Code, IPC and Indian Evidence Act in order to strengthen the criminal justice system;

(b) if so, the details thereof;

(c) whether there was any recommendation from the Law Commission regarding the amendment of old and ineffective laws vis-a-vis criminal justice; and

(d) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The Law Commission of India has been requested to undertake a comprehensive review of the criminal justice system and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission has since informed that they have identified certain focus areas of deliberations. Amendments in criminal justice system is a continuous process to make the laws in sync with the social changes. The amendments in the Indian Penal Code (IPC) and the Code of Criminal Procedure (CrPC) are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgments and the reports of any other committees specially constituted for the purpose.
